

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8626/2011

(From the judgement and order dated 07/05/2010 in CWP No.  
10396/2004 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PRAHLAD SINGH & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(With appln(s) for c/delay in filing SLP and deletion of the name of  
respondent and office report)

Date: 15/04/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s) Mrs Rani Chhabra, Adv.

For Respondent(s) Mr.Manjit Singh, AAG  
Mr.Vikas Sharma, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Shri Manjit Singh, learned Additional Advocate General, appears  
for respondent Nos. 3 to 6 and requests for two weeks' time to  
enable him to seek instructions.

The request of Shri Manjit Singh is accepted and the case is  
adjourned to 29.04.2011.

(Satish K.Yadav)  
Court Master

(Phoolan Wati Arora)  
Court Master